

**CORRECTION OF ANSWER TO S.R. NO. 250 DATED 8TH MARCH, 1973 RE. EMPLOYMENT OF PERSONS DISPLACED FROM LANDS ACQUIRED FOR STEEL MILLS**

**THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARA-MANGALAM):** Sir, in reply to a supplementary question arising out of Starred Question No. 250 on March 8, 1973, I had mentioned that persons displaced from lands acquired for steel projects, do not have to go through the Employment Exchanges in order to seek employment in the steel projects. I regret to say that this not the correct position as all vacancies of un-skilled workers, skilled workers and clerks and other non-technical staff whose scales are comparatively low, are required to be filled through recruitment from Employment Exchanges functioning close to the project. Among persons recruited through the Employment Exchange, preference is given to persons displaced from the areas acquired for the project especially.

Sir, I am making this statement to confirm that the position as indicated in the statement laid on the Table of the House in reply to the Starred Question referred to above, is correct.

It is regretted that there has been some slight delay in conveying the above correction to the House as the discrepancy was not noticed in time.

12.28 hrs.

**ELECTION TO COMMITTEE**

**CENTRAL ADVISORY COMMITTEE FOR N.C.C.**

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM):** Sir, I beg to move:

"That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among

themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 23rd June, 1973, subject to the other provisions of the said Act and the Rules made thereunder."

**MR. SPEAKER:** The question is:

"That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 23rd June, 1973, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*

12.29 hrs.

**RE. REPORT OF THIRD PAY COMMISSION**

*(Interruptions)*

**MR. SPEAKER:** This matter was raised earlier also. The news came earlier, we discussed it. Every day some such news comes out. As I said, some such news comes every day. I allowed it once. I hope they will look into it. They should look into it as to how these news come out. But, after all, the Press also has got its functions. I wish to tell you that when the Speaker is standing, whatever you speak will not be coming on record. Shri S. M. Banerjee.

**श्री अटल बिहारी वाजपेयी (ग्वालियर) :** रोज-रोज खबरें अखबारों में आ रही हैं, इसलिए इनका महत्व कम नहीं हो जाता है। वित्त मन्त्री सदन को विश्वास में क्यों नहीं लेते हैं? वह बताए कि ये कमिशन की रिपोर्ट क्या तैयार हो गई है और हो गई है त के सामने क्यों नहीं रखी जाती है?